

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.2597**

TO BE ANSWERED ON THE 11TH AUGUST, 2021/ SRAVANA 20, 1943 (SAKA)

INDUCTION OF INSPECTOR (STENOGRAPHER) INTO DANIPS

2597. SHRI B. LINGAIAH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any mechanism for promotional avenues of Inspector (Stenographer) in a time bound manner;

(b) whether any Nodal Officer has been appointed in this regard;

(c) whether the Ministry is reviewing/reconsidering the decision for non-induction of Inspector (Stenographer) into DANIPS Cadre, resulting in denial of equality of opportunity in promotions;

(d) whether any proposal to induct them into DANIPS Cadre is under consideration; and

(e) whether services of Inspector (Stenographer) may be utilised after removal of such restrictions, in the post of ACP/HQ-Admin as current duty charge, in view of no new financial implications and similar job profile?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): Delhi Police (Promotion and Confirmation) Amendment Rules specify the mechanism for promotional avenues of persons appointed as Stenographers in Delhi Police. The initial appointment in the stenographer cadre is as Assistant Sub-Inspector (Stenographer), and thereafter, promotional avenues are available for an Assistant Sub-Inspector (Stenographer) for elevation as

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Sub-Inspector (Stenographer) and Inspector (Stenographer). As per Rule 17(iv) of the aforesaid Rules, an Inspector (Stenographer) is not eligible for inclusion in the Common Seniority List of Inspectors being considered for induction into DANIPS. Promotion of the eligible elevated Sub-Inspector (Stenographer) shall be subject to furnishing of an undertaking from the existing Sub-Inspector / Assistant Sub-Inspector (Stenographer), that he/she is aware that he/she has no claim to get inducted in DANIPS Cadre. Delhi Police personnel in Stenographer cadre are granted Modified Assured Career Progression (MACP) after attaining 10, 20 and 30 years of service in levels 7, 8 and 9 respectively, as per guidelines of Department of Personnel and Training (DoPT).

(b): As reported by Delhi Police, no nodal officer has been appointed in this regard.

(c) to (e): No proposal is under consideration of the Ministry of Home Affairs on this issue.
